

Serial No. of Order	Date of Order	Order with Signature
2.	19-6-89.	<p>Mr. Ashok Mishra, learned Addl. Standing Counsel (CENTRAL) prays for time to file counter within three weeks. As agreed to by the counsel for both the sides, this case is fixed to 10th July, 1989 for hearing. Counter, if any, be filed in the meanwhile. Stay is to continue till 12th July, 1989.</p> <p><i>Mr. Ashok Mishra</i> Vice-Chairman</p>
3	10-7-89	<p>Counter has been filed today. Put up this case on 18-7-89 for hearing as agreed to by the learned Counsel for both sides. Stay order to continue till 29-7-89.</p> <p><i>Mr. Ashok Mishra</i> Vice-Chairman</p>
4	18-7-89	<p>Put up this case on 21-7-89 for hearing as requested by Mr. Deepak Misra. Stay order to continue till 25-7-89.</p> <p><i>Mr. Ashok Mishra</i> Vice-Chairman</p>
5.	21-7-89.	<p>Mr. Deepak Misra, learned Counsel for the applicant has filed a memo. seeking permission of the Bench to withdraw the application, in view of the judgment dated 6-6-88 of the Central Administrative Tribunal, Delhi Bench, no. passed in O.A. no. 895/88. Heard Mr. Ashok Mishra, learned Addl. Standing Counsel (Central). The prayer of Mr. Deepak Misra is allowed. The application is permitted to be withdrawn. The applicant is at liberty to approach the appropriate forum for appropriate relief.</p> <p><i>Mr. Ashok Mishra</i> Vice-Chairman</p>